

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn. No. RA 175/91 in Date of decision: 6-11-91  
OA 1476 of 1990 with  
MP Nos. 3208, 3316 and 3420/1991

Shri Munim Singh & Others ...Applicants

Vs.

Union of India & Others ...Respondents/  
Petitioners in RA.

For the Petitioners ..None

For the Respondents ..None

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Y*
2. To be referred to the Reporters or not? *N*

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,  
Vice Chairman(J))

The respondents in OA 1476 of 1990 have filed RA 175  
3316 of 1991 *Q*  
of 1991 and MP Nos. 3208 of 1991 *and* 3420 of 1991 seeking  
review of the judgment of the Tribunal dated 2.3.1991, for  
rehearing OA 1476 of 1990 and for stay of the operation of the  
judgment in the meanwhile.

2. We have carefully gone through the records of the case.  
In our opinion, there is no error of law apparent on the face  
of the judgment. The petitioner has not brought out any new  
facts warranting review of the judgment. It may be that the  
petition is aggrieved by the decision of the Tribunal in which  
case the proper course would have been to prefer an appeal in

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the Supreme Court and not to reagitate the matter through a  
review petition. RA 175 of 1991 and MP Nos. 3208/19<sup>3316/91 a</sup> and  
3420/91 are accordingly rejected.

*B.N. Dhundiyal*  
(B.N. DHUNDIYAL)  
MEMBER (A)

*P.K. Kartha*  
(P.K. KARTHA)  
VICE CHAIRMAN (J)